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STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2022

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HIGH COURT OF SIKKIM GANGTOK

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Tight Court		Burbard M.		17. Insurance Act. Reference &	h) Applications in Election Coope	a) Election Petitions	16. Election Petitions and Applications	15. Land Acquisition Reference	Hindu Marriage Act	c)Petitions Under Section 24 of the	h)Matrimonial References	a)Matrimonial Suits/Cases	14. Matrimonial Cases and Reference	Act	13. Petitions Under Indian Arbitration	Applications	c) Other Tax Reference and	b) Other tax Revision Cases	References and Applications	a) Gift Tax Wealth Tax and Estate Duty	References and applications	12. Other Direct and indirect Tax	application	11. Sales Tax References and	applications	10. Income Tax References and	Companies Act	Application in company appeals Matter transferred LI/S 155/3) of the	d) Application in company company	c) Applications in liquidation	b) Application in Petitions	a) Petitions	9. Company petition & Application	Banking Regulation Act, 1949	Application under Section 45(C) of the	b) Execution, transferred and interlocutory	8 a) Banking Regulation Act, 1949
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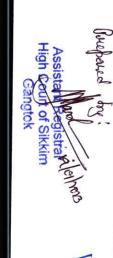
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HIGH ** ANGTON	COURTOFS			No.						8							
Assistant Agricultural Assistant High Cadit Assikkim	i) Applications u Regarding valua	h) Special Cases under Order XXXVI of Civil Procedure Code 1908	g) execution application on the original side	indigent person	e) Transfer Petition (CIVII)		d) Cross objections	c) Contempt of Court (Civil) Petitions	b) Petitions under the Guardians & Wards Act	a) Probate Civil Petitions	19. Other Petitions and Applications	e) Notice of Motion for stay order	d) Motion for setting aside Insolvency cases	c) Motion for annulment of adjudication orders	b) Motion for setting aside fraudulent transfers	a) Motion for sanction of prosecution	18. Motions
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	26. TOTAL	b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	a) Transfer Petition (Crl.)	25. Others	24. Criminal Contempt, under the Contempt of Courts Act	Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973	a) Relating to Investigation or Trial of Criminal cases	22. Writ Petitions	21. High Court Sessions	ORIGINAL SIDE (CRIMINAL)	20. TOTAL	ivil Miscell	Proceeding	i) iijuriculori iii Oligiriai Proceedirigs	K) Petitions Application for) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)
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	Appeals included] 08	1	:	80	1	1	nneale includ	Two) Tax A	[*02	00	đ	
				3				OS	•	09	43	37. TOTAL
	- 1											f)Special Tribunal Appeal
												e) Execution First Appeals
	1.			5								d) Original Civil Jurisdiction Appeals
1		:		23		1	:	ೞ	;	1	07	Appeals
	1			+	-	1	1	1	1	:	1	b) Review of Judgments
												a)City Civil Court Appeals
		-		+								36. Other Appeals
	1											35. Civil Miscellaneous Petitions under Article 227 of the Constitution
	1:			C L								34. Civil References
				21*		:	:	01**	:	02	03	
												b) Orders
												a)Judgment
												32. Miscellaneous Second Appeals from
												c) Orders
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												a) Original Side
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	1			2 ;	1		:	2	:	l	12	30. Second Appeals from Judgment
1	!			5			:	:	1	1	02	c) Orders
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											•	a) Original Side
												29. First Appeals from
												28. Letters patent Appeals
							:	:	:	01	02	d) Other
												c) Labour laws
1	1		1	:								b) Land reforms including land ceiling
			-				1	:		04	1	a) Service matters
												Writ Appeals
		-										27. APPELLATE SIDE (CIVIL)

High Court of Sikkim Gangtok No. 711 of 2022 (M/s Himalaya Distilleries Limited v. Urmila Pradhan & Ors.]

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GRAND TOTAL(20+26+37+43)	43. TOTAL		c) Review Petition (FAM CT)	b)Bail including Anticipatory Bail	a) Fresh Bail Applications pending Investigation of trial	42. Others	41. Criminal L P	Criminal Procedure Code or under any Corresponding provisions	39.Criminal Revisions	Procedure Code	c) By complaint, U/S 378 (4) of Criminal	 b) By Government from Judgment of Acquittal 	a) By persons convicted	38. Criminal Appeals	APPELLATE SIDE (CRIMINAL)
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JOHN REGISTRAR
HIGH COURT OF SIKKIN

PROFORMA -III CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/12/2022 IN TERMS OF DATE OF INSTITUTION

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	Less							Seven				
Description of cases	than	One to	Two to	Three		Five to	Six to	ਰ	Eight	Nine	Over	
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	year	years	years	years	five year	year	year	year	year	year	vear	<u>-</u> إ
Main Cases	2	ω	4	51	6	7	8	9	10	11	3	12
1. Original Side (Civil)								•	FC		74	L
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits			,									
3.Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases									_	_		
7. WRIT PETITIONS			•									
a)Service matter	05	04	05	02	02	1	!	1	:	1	1	18
b) Land Reforms												FC
c) Labour Laws												
d) Others	31	07	07	01	04	05	1	1	02	1	01	58
8 a) Banking Regulation Act, 1949											9	6
b) Execution, transferred and												
45(C) of the Banking Regulation Act,												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions											_	
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HIGH COURT OF SIKK

High Court of Sikkim Gangtok

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The same of the sa	Execution application on the	person	e) Transfer Petition (Civil)	מ) כומש כאן כמוסווס	d) Cross Ohjections	c) Contempt of Court (Civil) Petitions	b) Petitions under the Guardians & Wards Act	a) Probate Civil Petitions	19. Other Petitions and Applications	e) Notice of Motion for stay order	d) Motion for setting aside Insolvency cases	c) Motion for annulment of adjudication orders	b) Motion for setting aside fraudulent transfers	a) Motion for sanction of prosecution	18. Motions	17.Insurance Act, Reference & Applications	b)Applications in Election Cases	a) Election Petitions	16. Election Petitions and Applications	15. Land Acquisition Reference	Marriage Act	c) Petitions Under Section 24 of the Hindu	b)Matrimonial References	a)Matrimonial Suits/Cases	14. Matrimonial Cases and References	13. Petitions Under Indian Arbitration Act	c) Other Tax Reference and Applications	b) Other tax Revision Cases	References and Applications	and Applications	12. Other Direct and Indirect Tax References	11. Sales Tax References and application	10. Income tax Reference & Applications	c) Applications in liquidation proceedings
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HIGH COURT OF STANGED AND THE
Assistant Augistracy Johns Volum REGISTEAR 1 1247 High Count of Sikkim HIGH COUNT OF SIKKIM GANGTOK

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GANGTO	सुरुपांच जयते	COU																	
	WI.	26. TOTAL	Code of 1973 or under provision	a) Transfer Petition (Crl.)	25. Others	24. Criminal Contem Courts Act	23. Special Criminal Applications funder the Constitutions and U/S 49. Code of Criminal Procedure, 1973	cases	22. Writ Petitions	21. High Court Sessions	ORIGINAL SIDE (CRIMINAL)	20. TOTAL	I.) Civil Miscellaneous Case	ii) Appointment of F Proceeding	i) Injunction in Original Proceedings	k) Petitions Application for	j) Petitions under Foreign Av and Enforcement Act, 1961)	i) Applications under valuation of Estate	h) Special Cases und procedure code 1908
Gangtok	Assistant degistrate High Court of Sikkim		Code of 1973 or under any other corresponding provision	Orl.)		24. Criminal Contempt, under the Contempt of Courts Act	23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973	cases		ons	RIMINAL)		is Case	ii) Appointment of Receivers in Original roceeding	inal Proceedings	tion for	j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)	i) Applications under Court Fees Act, Regarding valuation of Estate	h) Special Cases under order XXXVI of civil procedure code 1908
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	37. TOTAL	f)Special Tribunal Appeal	e) Execution First Appeals	d) Original Civil Jurisdiction Appeals	c) Compensation, Claims and Special Appeals	b) Review of Judgments	a)City Civil Courts Appeals	36. Other Appeals	227 of the Constitution	34. Civil References	33.Revision Petitions	b) From Orders	a) From Judgment	32. Miscellaneous Second Appeals	c) From Orders	b) From Judgment	a) From Original Side	31. Miscellaneous First Appeals	30. Second Appeals from Judgment	c) From Orders	b) From Judgments	a) From Original Side	29. First Appeals	28. Letters patent Appeals	d) Other	c) Labour laws	b) Land reforms including land ceiling	a) Service matters	Writ Appeals	27. APPELLATE SIDE (Civil)
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GANGTOK

[*02 (Two) Tax Appeals included]

HIGH COURT OF STANGTON

GRAND TOTAL (20+26+37+43)	43. TOTAL	c) Review Petition (FAM CT)	b) Bail including Anticipatory Bail	a) Fresh Bail Applications pending Investigation of trial	42. Others	41. Criminal L P	40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions	39.Criminal Revisions	Procedure Code	b) By Government from Judgment of Acquittal c) By complaint U/S 378 (4) of Criminal	a) By persons convicted	38. Criminal Appeals	APPELLATE SIDE (CRIMINAL)
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JOINT REGISTRARY 33 JOINT REGISTOR SIKKIM GANGTOK

PROFORMA -V

03	Sanctioned strength of judges		-
03	No of Judges entrusted with court work only		STATEMENT OF JUDGE
	No. of judges entrusted with other work exclusively	AC	STRENGTH OF THE HIG
03	TOTAL	ACTUAL STRENGTH OF JUDGES	SH COURT OF SIKI
36	No. of Court working days	OF JUDGES	KIM DURING THE
36	Total number of judge days		STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2022

1) 03.10.2022 to 16.10.2022 & 24.10.2022 to 31.10.2022- Durga Puja & Laxmi Puja Vacation. 2) 21.12.2022 to 31.12.2022- Christmas & Winter Vacation.

Assistant Registrar
High Court of Sikkim
Gangtok

HIGH COURT OF SIKKIM JOINT REGISTRAR GANGTOK

